

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

CP No.704/2017 in OA No.2041/2009

This the 24<sup>th</sup> day of October, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman  
Hon'ble Shri K N Shrivastava, Member(A)**

Shri R.D. Gupta, S/o Late Sh. D.R. Gupta  
Commissioner of Income Tax(Retd)  
Presently r/o Hextax Commune  
Sector-43 Part, Gurgaon(Haryana). ...Applicant

(By Advocate: Shri Prateek Tushar Mohanty)

Versus

1. Sh. Hasmukh Adhia, Secretary  
Government of India, Ministry of Finance  
Department of Revenue  
North Block, New Delhi.-110001.
2. Sh. Sushil Chandra, Chairman  
CBDT, Ministry of Finance  
Department of Revenue  
North Block, New Delhi-110001. ... Respondents

(By Advocate: Shri R.N. Singh)

**Order (Oral)**

**Justice Permod Kohli:**

These contempt proceedings have been initiated for alleged non compliance of the Order dated 15.01.2015 whereby certain directions were issued. It is further contended that the respondents in their reply to the execution application, separately filed by the applicant,

have mentioned that there is no question of making any payment as directed by this Tribunal. Admittedly, this Contempt Petition has been filed after the period of limitation. Accordingly, the same is dismissed having been filed beyond the period of limitation.

**( K N Shrivastava )**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

/vb/